

1	2	3	4	5	6
9.	Grant-in-Aid to Voluntary Organisation working for the Welfare of Scheduled Tribes	126.18	114.95	196.21	73.69
10.	Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts	395.25	114.23	769.03	612.80
11.	Development of Particularly Vulnerable Tribal Groups (PTGs)	3754.90	5067.80	5428.20	6546.32
12.	Coaching for Scheduled Tribes	63.84	86.86	64.77	35.14
13.	Grants-in-Aid to State Tribal Development Cooperative Corporations (STDCCs) etc. for Minor Forest Produce (MFP) Operations	372.00	0.00	312.00	472.00
14.	Grants-in-Aid to Tribal Research Institutes	388.32	80.80	77.36	54.27
15.	Organisation of Tribal Festivals	0.00	6.00	0.00	7.50

*Additional Funds released.

Protection of Jarawa Community

1220. SHRI D. BANDYOPADHYAY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Andaman and Nicobar Island Administration is contemplating a modification of 2007 notification which prohibits tourism and commercial activities within five KM of the reserve area for the protection of the Jarawa Community; and

(b) if so, what protective measures are being taken to protect the health and well being of Jarawas, who do not have any natural immunity from the common contagious diseases of the mainland population?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Yes, Sir. The 2007 notification has been modified on 17.1.2013 by the Andaman and Nicobar Islands Administration.

(b) The field staff of Andaman Adim Janajati Vikas Samiti (AAJVS) regularly visit the Jarawa habitats and provide *in-situ* treatment to Jarawa tribe people as for minor ailments as and when required; complicated cases are referred to the nearest health centre. Field level functionaries are deployed at different contact points to safeguard the interest of Jarawas.

Crime against girl students in Chhattisgarh

†1221. SHRI MOTILAL VORA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has taken cognizance on the rape of 19 girl students out of 43 girls studying at Adivasi Balika Aashram residential school in Narharpur block of Kanker district of Chhattisgarh in January, 2013;

(b) if so, since when this heinous crime was going on with minor girls;

(c) whether Government would conduct a high level inquiry to find out real culprits in this case;

(d) whether the incidents of rape had been there in the past as well; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The matter involving rape of 19 girl students studying at Adivasi Balika Aashram residential school in Narharpur block of Kanker district of Chhattisgarh was immediately taken up by the Ministry of Tribal Affairs with the Government of Chhattisgarh.

(b) to (d) As per report/information provided by the Chhattisgarh Government, these incidents occurred in the month of August, 2012 and earlier. An enquiry into the matter was conducted by the Chhattisgarh Government. FIR was lodged against accused persons accordingly and the accused persons were taken into custody. The State Government has intimated that no such incident was reported in the said school prior to the incidents reported above.

(e) Does not arise.

†Original notice of the question was received in Hindi.